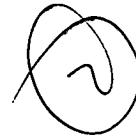


Central Administrative Tribunal
Principal Bench

C.P. No. 471/2004
O.A. No. 158/2003



New Delhi this the 28th day of January, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Om Prakash,
S/o Shri Nand Kishore,
R/o H.No. 326, Bara Thakurwara,
Shahdara, Delhi-110032.

-Applicant

(By Advocate: Shri R.K. Shukla, proxy for
Shri S.N. Shukla)

Versus

1. Shri Rajinder Kumar,
Director of Education,
Directorate of Education,
N.C.T. of Delhi, Old Secretariat,
Delhi-110 054.

2. Shri P.S. Narang,
Pay and Accounts Officer,
PAO VIII, Govt. of NCT of Delhi,
Guru Tegh Bahadur Complex, Shahdara,
Delhi-110032.

3. Smt. Rajesh Kumari, Principal,
Bipin Chandra Pal Government
Sarvodaya Kanya Vidyalaya,
Babarpur, Shahdara,
Delhi-110032.

-Respondents

(By Advocate: Ms. Simran, proxy for Mrs. Avnish Ahlawat)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J):

As the order passed by this Tribunal in OA-158/2003 has been stayed by the High Court of Delhi in W.P. (C) No. 11273-76 of 2004, Contempt Petition is disposed of and notices issued to the respondents are discharged with liberty to the applicant to revive the same at an appropriate time.



(Shanker Raju)
Member (J)



(V.K. Majotra)
Vice Chairman (A)

cc.